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C.A.No. 1474-1476 OF 1998

ITEM No.102

Court No. 11

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.1474-1476/1998

M.E.I.Emp. Housse Building Coop. Society & Ors. Appellant (s)

vs.

State of Karnataka & Ors.  
(With Office Report)

Respondent (s)

WITH

C.A.No. 4548-4549/1998(With office report)

SLP(C) No. 12153/2000 (With Appl.(s) for c/delay in filing SLP and with Office Report)

C.A.No. 5190/2002 (With Office Report)

Date:31/3/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s)      Mr. R.S. Hegde,Adv.  
                                 Mr. Chandra Prakash,Adv.  
                                 Ms. Savithri Pandey,Adv.  
                                 Mr. P. Devesh,Adv.  
                                 Mr. P.P. Singh,Adv.

For Respondent (s)      Mr. Kavin Gulati,Adv.  
                                 Mr. Sanjay R. Hegde,Adv.  
                                 Mr. Anil K. Mishra,Adv.  
  
                                 Mr. Girish Anantha Murthy,Adv.  
                                 Mr. B.V. Deepak,Adv.

UPON hearing counsel the Court made the following

O R D E R

As prayed by the learned counsel for the respondents three weeks time is allowed to file a better affidavit. As the one which has been filed in pursuance of an order of this Court does not contain all the necessary facts. The

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appellants in different cases may file additional affidavit filing therewith copies of the arguments containing the clause relating to payment of conversion charges fine.

(Sarojbala)(Promila Nagpal)  
PA to Addl.Registrar

Court Master